

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APPU HOTELS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	APPU HOTELS LIMITED
2. Date of incorporation of Corporate Debtor	06/04/1983
3. Authority under which Corporate Debtor is incorporated / registered	RoC- Chennai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U92490TN1983PLC009942
5. Address of the registered office and principal office (if any) of Corporate Debtor	PGP House, No.57, Sterling Road, Nungambakkam Chennai-600034
6. Insolvency commencement date in respect of Corporate Debtor	05.05.2020 (Receipt of Order on 07.05.2020)
7. Estimated date of closure of insolvency resolution process	01.11.2020
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mukesh Kumar Gupta Reg. No.: IBBI/IPA-001/IP-P00207/2017-18/10407
9. Address & email of the interim resolution professional, as registered with the board	171, Sitaram Apartments, 102, IP Ext, New Delhi- 110092 Email : guptam11@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	D-54, First floor, Defence Colony, New Delhi- 110024 Email: cirp.appuhotelsltd@gmail.com
11. Last date for submission of claims	21.05.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14. a) Relevant Forms available at: b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads https://witworthipe.com/public-announcement NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a Corporate Insolvency Resolution Process of the **Appu Hotels Limited** on **05th May, 2020** (Receipt of Order on 7th May, 2020).

The creditors of **Appu Hotels Limited**, are hereby called upon to submit their claims with proof on or before **21st May, 2020** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

- **Form B** – Proof of claims by Operational Creditors except workmen and employees

- **Form C** – Proof of claims by Financial creditors

- **Form CA** – Proof of Claims by Financial Creditors being allottees in a class (Home buyers or Allottees)

- **Form D** – Proof of claims by Workmen and/or employees Financial creditors

- **Form E** – Proof of claims by Authorised Representative of workmen and employees

- **Form F** – Proof of claims by Creditors (other than operational Creditors and Financial creditors)

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (NA)

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mukesh Kumar Gupta

Interim Resolution Professional

Date: 08.05.2020

Place: Delhi

Registration No.: IBBI/IPA-001/IP-P00207/2017-18/10407